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Title: Need to take steps to enhance the salary, allowances and pensions of MPs/Ex MPs.

SHRI M.I. SHANAVAS (WAYANAD): Hon. Speaker, Madam, thank you for giving me this opportunity to raise a very important matter on the floor of the House.

Recently, a Supreme Court Committee comprising of a three-Judge panel has recommended a steep rise in the salaries and perks of the Chief Justice of India and the judges of the Supreme Court and High Courts. The Committee has recommended enhanced pension benefits to the judicial classes. The judicial fraternity has *suo motu* enhanced their salaries and perks through an exclusive Committee pending assent from the Government. I do not have any objection in the hike of salaries and pensions for the judges of the Supreme Court and the High Courts. But when cases come before the Supreme Court with respect to the benefits to be provided to Members of Parliament, they are^{are} the MPs saying that 80 per cent are crorepati and what is the need for the hike in the salaries of MPs.

Madam, I would like to bring to your attention that an US senator is getting, apart from allowances, more than Rs. 1 crore per year and an MP in UK get more than Rs. 60 lakh per year, while an MP in India is getting only Rs. 6 lakh per year. The Media and also some judges whenever they get an opportunity, they insult the MPs. Through you, I would like to request the Government to come forward and review the real picture of the kind of emoluments that the MPs are getting and also put a stop to all the^{the} comments and remarks of the judges and media.

HON. SPEAKER: Shri Dushyant Chautala and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri M. I. Shanavas.